

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

T.P. No. 21/NCLT/AHM/2017 (New)  
Gujarat High Court C.A. No. 125/2014 in C.P. No. 3/2009 (Old)

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017**

Name of the Company:

Panchmahal Steel Ltd.

V/s

Asset Reconstruction Company India Ltd.

Section of the Companies Act:

Section 391-394 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANIP A GANDHI	ADVOCATE	Res. I	Mr. A. Y. K.
2.	Pranjal Buch for Singhi & Co.	Advocate	Petitioner	(Signature)

**ORDER**

Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Pranjal Buch present for Petitioner. Learned Advocate Mr. Anip Gandhi present for Respondent.

At request of Learned Counsel for Petitioner, list the matter on 09.08.2017.

(Signature)  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 5th day of July, 2017.